

**GOVERNMENT OF INDIA
MINISTRY OF SOCIAL JUSTICE & EMPOWERMENT
LOK SABHA**

**UNSTARRED QUESTION NO.2248
TO BE ANSWERED ON 29.11.2016**

PREVENTION OF ATROCITIES ON SCs AND STs

2248. DR. UDIT RAJ:

Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state:

(a) whether the Government has received any proposal for creation of district and city level committees to ensure proper implementation of the Scheduled Castes and Scheduled Tribes (Prevention of Atrocities) Amendment Rules, 2016; and

(b) if so, the details thereof and the status of implementation of such proposals?

ANSWER

**MINISTER OF STATE FOR SOCIAL JUSTICE AND EMPOWERMENT
(SHRI VIJAY SAMPLA)**

(a) & (b): Responsibility for implementation of the Scheduled Castes and the Scheduled Tribes (Prevention of Atrocities){PoA} Act, 1989 and the Rules thereunder namely, the Scheduled Castes and the Scheduled Tribes(Prevention of Atrocities){PoA}Rules, 1995, lies primarily with the concerned State Governments and Union Territory Administration.

Rule 17 of the PoA Rules stipulate constitution of District Level Vigilance and Monitoring Committees to, inter-alia, periodically review implementation of the provisions of the PoA Act and relief and rehabilitation facilities provided to the victims. Accordingly, the District Level Vigilance and Monitoring Committees have been constituted in the States/UTs of Andhra Pradesh, Arunachal Pradesh, Assam, Bihar, Chhattisgarh, Goa, Gujarat, Haryana, Himachal Pradesh, Jharkhand, Karnataka, Kerala, Madhya Pradesh, Maharashtra, Nagaland, Odisha, Punjab, Rajasthan, Sikkim, Tamil Nadu, Telangana, Tripura, Uttar Pradesh, Uttarakhand, West Bengal, Andaman & Nicobar Islands, Chandigarh, Dadra & Nagar Haveli, Daman & Diu, NCT of Delhi and Puducherry, The said Rules do not provide for constitution of city level committees.
